

KARNATAKA LOKAYUKTA

Compt/Uplok/GLB/7532/2014/DRE-3

M.S. Building,
Dr. B.R. Ambedkar Veedhi,
Bengaluru, dated 16/01/2018.**REPORT UNDER SECTION 12(3) OF
KARNATAKA LOKAYUKTA ACT, 1984**

Sub: Proceedings initiated against (1) Smt Anupama M, the then Panchayath Development Officer, Harasoor Grama Panchayath, Kalburgi Taluk and District, (2) Sri Abdul Saleem, Junior Engineer, PRE Sub-Division, Kalburgi District, (3) Lakshmibai Shivaraya Kori, the then President of Harasoor Grama Panchayath, Kalburgi District and (4) Sri N.P.Vijendra, the then Executive Officer, Taluk Panchayath, Kalaburgi District, presently working as Assistant Executive Engineer, Rural Water Supply Division, Yadgir, about their misconduct as Public/ Government servants- reg.,

An investigation was taken up under Section 9 of The Karnataka Lokayukta Act, 1984, on the basis of complaint filed by Sri Sharanappa S/o Gundappa Bhusare R/o Harasoor, Kalburgi Taluk and District (hereinafter referred to as complainant for short) against (1) Smt Anupama M, the then Panchayath Development Officer, Harasoor Grama Panchayath, Kalburgi Taluk and District, (2) Sri Abdul Saleem, Junior Engineer, PRE Sub-Division, Kalburgi District, (3) Lakshmibai Shivaraya Kori, the then President of Harasoor Grama Panchayath, Kalburgi District and (4) Sri N.P.Vijendra, the then Executive Officer, Taluk Panchayath, Kalaburgi District,

presently working as Assistant Executive Engineer, Rural Water Supply Division, Yadgir (hereinafter referred to as 'respondent Nos. 1 to 4' for short).

2. The complainant alleges that:

- The drainage which is in mid-way on the way from Harasoor to Benur is constructed by the adjacent land owners raising funds. But the Grama Panchayath by showing the said work has raised bogus bills and has misappropriated the Government funds.
- The stones from old Check dams have been used to construct new check dam and thereby have raised bills misappropriating public fund.
- The respondents by forging the signatures of the job card holders under MGNREG scheme have misappropriated the funds.
- Many works under MGNREG are substandard and thereby huge funds have been misappropriated. Hence has prayed to take action against the respondents.

3. The matter was referred to Chief Engineer, TAC for investigation. The Chief Engineer, TAC has submitted report dated 14/09/2017 along with report of Sri Dinesh Kumar Vibuthi, Assistant Engineer-05/I.O. TAC, Bengaluru.

4. The I.O. has conducted spot investigation on 08/06/2017 and has verified following three works:

- (a) Basappa Kalla land to Mugullare Nala Muram work

(b) Construction of check dam in Sy. No. 207/2 at Harsuru Village.

(c) Construction of CD work on Venkata Bennuru road in Sy. No. 207 of Harsuru Village.

5. I.O. has submitted the investigation report with respect to the above said (b) and (c) works as follows:

ತನಿಖೆಯ ಅಂಶಿಮ ಅಭಿಪ್ರಾಯ/ವರದಿ

ಸಂಕ್ಷಿಪ್ತ ವಿವರಣೆ			
ಅಂದಾಜು ಪಟ್ಟಿಯಂತೆ ಕಾಮಗಾರಿ ಬೆಸರು	ಹರಸೂರು ಗ್ರಾಮದ ಸರ್ವೆ ಸಂ. 207/2 ರಲ್ಲಿ ಚೆಕ್ ಡ್ಯಾಂಮ್ ನಿರ್ಮಾಣ		
ಅಂದಾಜು ಮೊತ್ತ ರೂ. (ಲಕ್ಷಗಳು)	1.50		
ಸಾಲಿನ ಲೆಕ್ಕ ಶೀರ್ಷಿಕೆ	ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ. 2012-13		
ತಾಂತ್ರಿಕ ಪುಂಜೂರಾತಿ ಸಂಖ್ಯೆ/ದಿನಾಂಕ	32/ಹರಸೂರು/2012-13 (02/04/2012)		
ಕಾಮಗಾರಿ ಅನುಷ್ಠಾನ	ಇಲಾಖೆ ಪತಿಯಿಂದ	ಗುತ್ತಿಗೆಯ	ವಜೆನ್ನಿ
	--	--	--
ಬೆಂಡರಿಟ್ಟ ಮೊತ್ತ (ರೂ ಗಳಲ್ಲಿ)	ಅಸ್ತಯಿಸುವುದಿಲ್ಲ		
ಅನುಮೋದಿತ ಬೆಂಡರ ಮೊತ್ತ (ರೂ ಗಳಲ್ಲಿ)	ಅಸ್ತಯಿಸುವುದಿಲ್ಲ		
ಬೆಂಡರ ಪ್ರೀಮಿಯಂ (%)	ಅಸ್ತಯಿಸುವುದಿಲ್ಲ		
ಕಾಮಗಾರಿ ಪೂರ್ತಿಗೊಳಿಸಲು ಕಾಲಾವಧಿ	ಅಸ್ತಯಿಸುವುದಿಲ್ಲ		
ಕೆಲಸ ಪ್ರಾರಂಭಿಸಿದ ದಿನಾಂಕ	25/02/2013		
ಕೆಲಸ ಮುಗಿಸಿದ ದಿನಾಂಕ	11/03/2013		
ಖರ್ಚಾದ ಮೊತ್ತ (ರೂ ಗಳಲ್ಲಿ)	ಎನ್.ಎಂ.ಆರ್.ನಂ.- 1790	ಸಾಮಗ್ರಿ	ಒಟ್ಟು
	66,650/-	47,105/-	1,13,755/-
	ಮುಸ್ಸರ್ ರೋಲ್‌ನಲ್ಲಿ ನಮೂದಿಸಿದಂತೆ ಅಳತೆ ಪುಸ್ತಕ ಸಂಖ್ಯೆ: 4233 ಪುಟ ಸಂಖ್ಯೆ 41 ರಿಂದ 43 ರವರೆಗೆ		
ಅಂದಾಜಿನಲ್ಲಿ ಅಳವಡಿಸಿದ ಅಂಶಗಳು	Earthwork Excavation Structure, Plain Cement Concrete M5 & M15, Centering & Shuttering		

ಕಾಂಕ್ರೀಟ್ ಜೆಕ್ ಡ್ಯಾಮ್ ಕಾಮಗಾರಿಯು ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.-ಪಿ.ಆರ್.ಇ., ಯೋಜನೆ 2012-13ನೇ ಅಡಿಯಲ್ಲಿ ಸರ್ವೆ ನಂ. 207/2, ಅಂದಾಜು ಮೊತ್ತ ರೂ.1,50,000/- ಈ ಕಾಮಗಾರಿಯು ಸ್ಥಳ ತನಿಖೆಯಲ್ಲಿ ದೊಡ್ಡ ಕಲ್ಲುಗಳನ್ನು ಹಾಕಿ ಕಾಂಕ್ರೀಟ್ ಮಾಡಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ ಮತ್ತು ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯ ಕಲಬುರಗಿ, ಗುಣಭರವನೆ ಉಪ ವಿಭಾಗ, ಕಲಬುರಗಿ ಇವರಿಂದ ಗುಣಭರವನೆ ವಲಿತಾಂಶ ಅಂಶಗಳ ವುಕಾರ ಈ ಕಾಮಗಾರಿ ಕಾಂಕ್ರೀಟ್ ಜೆಕ್ ಡ್ಯಾಮ್ ಕೆಳಪೆಯಾಗಿದ್ದು ಸಾಬೀತಾಗಿದ್ದು.

ಸಂಕ್ಷೇಪ ವಿವರಣೆ			
ಅಂದಾಜು ವೆಚ್ಚದಂತೆ ಕಾಮಗಾರಿ ಹೆಸರು	ಹರಸೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 207 ನೇತುವೆ ನಿರ್ಮಾಣ (ವೆಂಕಟೇಶನೂರು ರೋಡ)		
ಅಂದಾಜು ಮೊತ್ತ ರೂ. (ಲಕ್ಷಗಳು)	1.50		
ಸಾಲಿನ ಲೆಕ್ಕ ಶೀರ್ಷಿಕೆ	ಎಂ.ಜಿ.ಎನ್.ಆರ್.ಇ.ಜಿ.ಎ. 2013-14		
ತಾಂತ್ರಿಕ ಮಂಜೂರಾತಿ ಸಂಖ್ಯೆ/ದಿನಾಂಕ			
ಕಾಮಗಾರಿ ಅನುಷ್ಠಾನ	ಇಲಾಖೆ ಪತಿಯಿಂದ	ಗುತ್ತಿಗೆಯ	ಎಜೆನ್ಸಿ
	--	--	--
ಟೆಂಡರಿಟ್ಟ ಮೊತ್ತ (ರೂ ಗಳಲ್ಲಿ)	ಅನ್ವಯಿಸುವುದಿಲ್ಲ		
ಅನುಮೋದಿತ ಟೆಂಡರ್ ಮೊತ್ತ (ರೂ ಗಳಲ್ಲಿ)	ಅನ್ವಯಿಸುವುದಿಲ್ಲ		
ಟೆಂಡರ್ ಪ್ರೀಮಿಯಂ (%)	ಅನ್ವಯಿಸುವುದಿಲ್ಲ		
ಕಾಮಗಾರಿ ಪೂರ್ತಿಗೊಳಿಸಲು ಕಾಲಾವಧಿ	ಅನ್ವಯಿಸುವುದಿಲ್ಲ		
ಕೆಲಸ ಪ್ರಾರಂಭಿಸಿದ ದಿನಾಂಕ	25/04/2014		
ಕೆಲಸ ಮುಗಿಸಿದ ದಿನಾಂಕ	09/05/2014		
ಖರ್ಚಾದ ಮೊತ್ತ (ರೂ ಗಳಲ್ಲಿ)	ಎನ್.ಎಂ.ಆರ್.ನಂ.-	ಸಾಮಗ್ರಿ	ಒಟ್ಟು
	(37,436+47,177)= 84,613/-	(32660+31724) = 64,384/-	1,48,997
	ಮಸ್ತರ್ ರೋಲ್‌ನಲ್ಲಿ ನಮೂದಿಸಿದಂತೆ ಅಳತೆ ಮಸ್ತಕ ಸಂಖ್ಯೆ: 1239 ಮುಟ್ಟಿ ಸಂಖ್ಯೆ 46 ರಿಂದ 47 ರವರೆಗೆ, ಮುಟ್ಟಿ ಸಂಖ್ಯೆ 59 ರಿಂದ 60 ರವರೆಗೆ		
ಅಂದಾಜಿನಲ್ಲಿ ಅಳವಡಿಸಿದ ಅಂಶಗಳು	Earthwork Excavation Structure, Plain Cement Concrete M5 & M15, Centering & Shuttering		

ವೆಂಕಟಬೆನೂರ ರಸ್ತೆಯಲ್ಲಿ ಸರ್ವೆ ನಂ. 207 ಸೇತುಪೆ ನಿರ್ಮಾಣ ಗ್ರಾಮ ಹರಸೂರು/ಪಿ.ಆರ್.ಇ. ಇಲಾಖೆ, ಕಲಬುರಗಿ ತಾಲ್ಲೂಕು ಈ ಕಾಮಗಾರಿಯ ಬಲಭಾಗ ಗೋಡೆಯು ಬಿರುಕುಗೊಂಡಿದ್ದು ಕಂಡುಬಂದಿರುತ್ತದೆ ಹಾಗೂ ಲೋಕೋಪಯೋಗಿ ಇಲಾಖೆಯ ಕಲಬುರಗಿ, ಗುಣಭರವನೆ ಉಪ ವಿಭಾಗ, ಕಲಬುರಗಿ ಇವರಿಂದ ಗುಣಭರವನೆ ಫಲಿತಾಂಶ ಪರಿಶೀಲಿಸಿದಾಗ ಬಳಸಲಾದ ಕಾಂಕ್ರೀಟ್ ನಿಗದಿತ ಸಾಮಗ್ರ್ಯ ದೊಂದಿರುವುದಿಲ್ಲ ಎಂಬುದು ಕಂಡುಬಂದಿದ್ದರಿಂದ ದೂರುದಾರರ ಅರೋಪ ಸಾಬೀತಾಗಿರುತ್ತದೆ.

ಮೇಲೆ ತಿಳಿಸಿದ ವಿಷಯಗಳಂತೆ, ಹರಸೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 207/2 ರಲ್ಲಿ ಚೆಕ್ ಡ್ಯಾಮ್ ನಿರ್ಮಾಣ (ಖರ್ಚಾದ ಮೊತ್ತ (ರೂ.ಗಳಲ್ಲಿ 1,13,755/-) ಮತ್ತು ಹರಸೂರು ಗ್ರಾಮದ ಸರ್ವೆ ನಂ. 207 ಸೇತುಪೆ ನಿರ್ಮಾಣ (ವೆಂಟಬೆನೂರು ರೋಡ) (ಖರ್ಚಾದ ಮೊತ್ತ (ರೂ. ಗಳಲ್ಲಿ) 1,48,997/- ರಲ್ಲಿ ಸೇತುಪೆ ನಿರ್ಮಾಣದ ಕಾಮಗಾರಿಗಳು ಒಟ್ಟು ಮೊತ್ತ ರೂ. ಗಳಲ್ಲಿ 2,62,752/- ಕಳವೆಮಟ್ಟದಲ್ಲಿ ನಿರ್ವಹಣೆಯಾಗಿರುವುದು ಗುಣಮಟ್ಟ ಭರವನೆ ಉಪ ವಿಭಾಗದವರು ಕಾಮಗಾರಿಯ ಕಾಂಕ್ರೀಟ್ ಅಂಶಗಳ ಕುರಿತು ನಡೆಸಲಾದ ಎನ್.ಡಿ.ಟಿ. ಪರಿಶೀಲನೆಗಳಿಂದ ಕಂಡುಬಂದಿರುವುದರಿಂದ 1 ರಿಂದ 4ನೇ ಎದುರುದಾರರು ಕಳವೆ ಕಾಮಗಾರಿಯ ಮೊತ್ತ ರೂ.2,62,752/- ಗಳಿಗೆ ಸಮಾನವಾಗಿ ಜವಾಬ್ದಾರಾಗಿರುತ್ತಾರೆಂದು ಪರದಿ ನೀಡಿರುತ್ತಾರೆ.

6. Comments were called from all the respondents by forwarding copy of the complaint, its enclosures and also the report of Chief Engineer, TAC.
7. Respondent Nos. 1 to 4 have submitted their comments of even date 07/11/2017 by denying the complaint allegations. They have also contended that the hammer test conducted by the 3rd party inspection after 3 to 4 years of execution of work is not acceptable.

Respondent No. 1 states that funds have been released to Executing Authority through Panchayath and its execution is ensured by technical staff i.e., Junior Engineer of the Panchayath and the contractor to

whom the work is entrusted. It is the duty of the Assistant Engineer to record the MB and ensure the execution of the work and give completion report to the Panchayath. Since the work is of technical one, she is not responsible for the allegations made against her.

Respondent No. 2 states that work is executed more than 3 years back. Due to heavy rains and natural depletion the quality of sand and cement will go down.

Respondent Nos. 3 and 4 states that they have nothing to do with the technical matters. The execution of the work is exclusively related to the Junior Engineer and the contractor.

Therefore all the respondents have prayed to drop them from the proceedings.

8. I.O. in his report has clearly stated that the above said works are of substandard quality and the finding is based on the test conducted during spot inspection. All the respondents are held to be equally responsible for total construction cost of Rs.2,62,752/-. Therefore there are prima-facie materials to infer misconduct against respondent Nos. 1 to 4. Therefore the comments of the respondent Nos. 1 to 4 cannot be accepted at this stage.


9. The facts and materials on record prima-facie show that, the respondent Nos. 1, 2 and 4 have committed misconduct as per Rule 3 (i) to (iii) of KCS (Conduct) Rules, 1966. Accordingly, now, acting under Section 12(3) of The Karnataka Lokayukta Act, recommendation is made to the Competent Authority to

initiate disciplinary proceedings against **respondent No. 1-Smt Anupama M**, the then Panchayath Development Officer, Harasoor Grama Panchayath, Kalburgi Taluk and District (**Date of Retirement: 31/07/2041**), **(2) Sri Abdul Saleem**, Junior Engineer, PRE Sub-Division, Kalburgi District (**Date of Retirement: 30/06/2025**), and **(3) Sri N.P.Vijendra**, the then Executive Officer, Taluk Panchayath, Kalaburgi District, presently working as Assistant Executive Engineer, Rural Water Supply Division, Yadgir (**Date of Retirement: 31/08/2018**) and to entrust the inquiry to this Authority under Rule 14-A of the Karnataka Civil Services (Classification, Control and Appeal) Rules, 1957.

Respondent No. 3-Lakshmibai Shivaraya Kori, the then President of Harasoor Grama Panchayath, Kalburgi District is the President of Grama Panchayath. Therefore recommendation is made to the Competent Authority to take action against her under the provisions of Panchayath Raj Act.

10. Further, as per Section 12(4) of Karnataka Lokayukta Act, 1984, the Competent Authority shall intimate to this Authority within one month from the date of receipt of this report, as to the action taken or proposed to be taken on the basis of this report.

Connected records are enclosed.


(Justice N. ANANDA),
Upalokayukta-1,
State of Karnataka. 26/1

